

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 313
187/252/ND/2020**

IN THE MATTER OF:

M/s. J.M. Tech Solution Pvt. Ltd.

...APPELLANT

Vs.

ROC

...RESPONDENT

Section

Under Section 252

**Order delivered on 25.11.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Appellant

:

For the ROC

:

For the Income Tax Department

**:Mr. Shailendera Singh, Ms.
Vibhooti Malhotra, Advocates.**

ORDER

Heard the submissions made by the counsel for the appellants as well as counsel for the Income Tax Department. Counsel for the Income Tax Department has submitted that the rearrangement work in his department is going on. Therefore, they are unable to file their reply. The counsel for the applicants is directed to take steps for filing the last three years' income tax returns as additional documents to enable the Tribunal to consider the same and proceed with the matter. Post the matter to 09.12.2020.

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**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**

(Anjula)